

ITEM NO.50

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14525/2022

(Arising out of impugned final judgment and order dated 11-08-2022 in WC No. 43422/2018 passed by the High Court Of Judicature At Allahabad)

AJAY KUMAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 118214/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 187392/2022 - EXEMPTION FROM FILING O.T., IA No. 118631/2022 - EXEMPTION FROM FILING O.T., IA No. 118215/2022 - EXEMPTION FROM FILING O.T., IA No. 87587/2023 - EXEMPTION FROM FILING O.T. AND IA No. 118630/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 6718/2023 (XI)

IA No. 67619/2023 - EXEMPTION FROM FILING O.T.)

Date : 24-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Subhash Yadav, Adv.

Mr. Gopal Singh, Adv.

Mr. Ashwani Garg, Adv.

Mr. Sunil Kumar Srivastava, Adv.

Mr. Subhash Yadav, Adv.

Mr. Sanjeev Malhotra, AOR

Mr. Tota Ram, Adv.

For Respondent(s)

Mr. Devesh Pratap Singh, AOR
Mr. Anshuman Nayak, Adv.
Mr. Rahul Kulhare, Adv.
Mr. Yash Joshi, Adv.
Mr. Sanjay Tyagi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Leave granted.**
- 2. Liberty is granted to the petitioner(s) to withdraw the compensation already deposited before the Courts below.**

**(DEEPAK SINGH)
COURT MASTER (SH)**

**(ANJU KAPOOR)
COURT MASTER (NSH)**